

(Open Court)

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

This the **12th** day of **July, 2018**

Present:

**HON'BLE MR. GOKUL CHANDRA PATI, MEMBER-A.
HON'BLE MR. RAKESH SAGAR JAIN, MEMBER-J.**

**C.C.P NO. 330/00009/2018
IN
O.A NO. 330/256/2016**

Mohd. Jahid Ali, S/o Late Jallaudin, Aged about 23 years, R/o Village – Semuhee Ashanandpur, Post – Rampur, District - Jaunpur.

.....Applicant.

V E R S U S

Sri Ashok Kumar, Development Commissioner, Handicraft, Ministry of Textiles, Govt. of India, West Block, 7, R.K. Puram, New Delhi.

..... Opposite Party

Present for the Applicant : Shri O.P. Gupta
Present for Opposite Party : Shri R.K. Srivastava

ORDER

(Delivered by Hon'ble Mr. Gokul Chandra Pati, Member-A)

Present CCP has been filed for non-compliance of the order dated 30.05.2017 passed in O.A No. 256/2016. The respondents have filed compliance affidavit on 02.05.2018 to which the applicant has filed objection since in the compliance affidavit, the date of Board proceeding has been mentioned as 29.11.2014 to 1.12.2017, which is not in accordance with order of the Tribunal dated 30.05.2017. Learned counsel for respondents submitted that there is a typographical mistake and it should be 29.11.2017. Since it is

29.11.2017, the Board has considered the case of the applicant after 30.05.2017. Hence, the order dated 30.05.2017 has been complied with. However, the counsel for the applicant submitted that the decision of the Board has not been communicated to the applicant.

2. Although there was no specific direction in the order of the Tribunal dated 30.05.2017 to communicate the decision of the Board to the applicant but in the interest of justice, the respondents should communicate the decision of the Board as stated in the compliance affidavit to the applicant within two months. Since, the order the Tribunal has been substantially complied with, contempt proceeding is dropped and the notices issued to the respondent are discharged.

3. In case, the decision of the Board is not communicated to the applicant within two months, then the applicant has liberty to revive the contempt petition.

Member-J

Member-A

Anand...